

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 407/90

Date of decision: 24-7-1990

R. MUTHURAMAN

... APPLICANT

VERSUS

DELHI ADMINISTRATION

... RESPONDENTS.

ADVOCATES:

Applicant in person.

Ms. Ashoka Jain, .. for the respondents.

CORAM:

HON'BLE SHRI P.K. KARTHA, VICE CHAIRMAN.

HON'BLE SHRI P. SRINIVASAN, MEMBER (A)

JUDGEMENT

(Judgement of the Bench delivered by
Hon'ble Shri P. Srinivasan, Member (A))

This application has been listed before us
for admission today with notice to the respondents.

The applicant appears in person. Ms. Ashoka Jain
appears for the respondents. They have been heard.

The prayer of the applicant who is working as
a Stenographer in the Labour Department in the Delhi
Administration is that he should be paid full ~~difference~~
~~July and August 1987 and difference of salary~~
~~salary~~ for five months preceding July, 1987 and bonus
due to him in November, 1987 with interest. Ms. Jain
informs us that the applicant's salary for July and August,
1987 as well as bonus due to him for 1986-87 have already been
computed and the cheque is ready to be handed over to
the applicant. The amount due on this account is
Rs.4,274/- We direct the applicant to receive the cheque
for this amount and give a receipt therefor. This will of
course be without prejudice to any claim that he may make
on the grounds of any discrepancy in calculation of the dues

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which he may notice.

Ms Jain informs us that the difference of salary for the five months preceding July, 1987 is also being worked out. The respondents are directed to complete this process and make the payment of the amount due to the applicant within one month from today.

The applicant has also sought for interest on delayed payment. From what we have stated above, it is clear that payment of salary for July and August, 1987 bonus due in November, 1987 and difference of salary for five months upto June, 1987 has indeed been delayed.

Ms. Jain strongly opposes the applicant's claim for interest and submits that the delay was due to unavoidable reasons.

Having heard both sides, we are of the view that in the interests of justice, the applicant should be given simple interest at the rate of 9 per cent per annum on all the amounts mentioned above from the date on which they became due till the date of actual payment. The amount so calculated should also be paid to the applicant within one month from the date of making final payments due to him as directed above.

The application is disposed of on the above terms at the admission stage itself.

Parties to bear on their own costs.

P.S. 24/7/80

(P. SRINIVASAN)
MEMBER (A)

Omaji 24/7/80

(P.K. KARTHA)
VICE CHAIRMAN